

Central Administrative Tribunal
Principal Bench: New Delhi

OA No. 848/95 MA 2037/99

New Delhi this the 23rd day of September, 1999

Hon'ble Shri S.R. Adige, Vice Chairman (A)
Hon'ble Mr. Kuldip Singh, Member (J)

Dr. V.P. Malik,
R/o Flat No. 2
Lady Hardinge Medical College Campus,
New Delhi.Applicant

(Applicant in person)

Versus

1. The Secretary,
Ministry of Health and Family Welfare,
Nirman Bhawan, New Delhi.

2. Dr. V.N. Sehgal,
R/o 1/6 Panchvati,
Opp. Azadpur Sabzi Mandi,
New Delhi - 110 033.

3. Shri Padam Lal,
Safai Karamchari,
Department of Forensic Medicine and
Toxicology,
Lady Hardinge Medical College,
New Delhi.

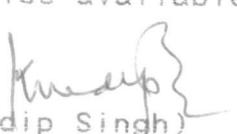
.. Respondents

(By Advocate : Shri P.H. Ramchandani)

ORDER (ORAL)

By Hon'ble Shri S.R. Adige, Vice Chairman

Applicant who is present in person presses
MA 2037/99 praying for withdrawal of OA 848/95. MA
2037/99 is allowed and OA 848/95 is dismissed as
withdrawn with liberty to applicant that in case any
grievance survives after the conclusion of
disciplinary proceedings against him, it will be open
in accordance with law,
to him to agitate the same *after* exhausting all the
remedies available to him.


(Kuldip Singh)
Member (J)


(S.R. Adige)
Vice Chairman (A)